

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1027  
ANSWERED ON:04.03.2013  
PF FACILITY TO DAILY WAGERS  
Kumar Shri Vishwa Mohan

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has any proposal to provide Provident Fund (PF) facility to the daily wagers;
- (b) if so, whether such daily wagers, who frequently change their workplaces, would be able to withdraw their money deposited in PF account after changing their workplaces;
- (c) if so, the details thereof;and
- (d) if not, the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a) All the eligible employees, including daily wagers engaged in an establishment covered under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 (EPF & MP Act, 1952) are provided with Provident Fund (PF) facility.
- (b) & (c) All the employees covered under EPF & MP Act, 1952 and Schemes framed thereunder can, after changing their workplaces, either transfer their Provident Fund accumulations from their old account to the existing account under Para 57 of the EPF Scheme, 1952 or withdraw their provident fund money under para 69 of the EPF Scheme, 1952.
- (d) Does not arise in view of (b) & (c) above.